

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.354/GT/2018

Subject : Petition for determination of tariff in respect of Teesta Low Dam Power station, Stage-IV for the period from 11.3.2016 (COD of first unit) to 31.3.2019.

Petitioner : NHPC Ltd.

Respondent : WBSEDCL

Date of hearing : **6.2.2019**

Coram : Shri P.K.Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S.Jha, Member

Parties present : Shri Piyush Kumar, NHPC

Record of Proceedings

This petition been filed by the Petitioner, NHPC for determination of tariff of Teesta Low Dam Power Station, Stage-IV for the period from COD of Unit- I i.e. 11.3.2016 to 31.3.2019 in terms of the 2014 Tariff Regulations.

2. During the hearing, the representative of the Petitioner made detailed submissions in the matter and submitted that the Board of the Petitioner's Company has approved the RCE of the generating station in its Board meeting held on 10.8.2018. He also submitted that RCE amounting to ₹2404.95 crore is under examination by CEA. As regards DIA report, the representative clarified that the same will be filed shortly along with the comments of the Petitioner. Accordingly, the representative of the Petitioner prayed that tariff of the generating station may be determined as prayed for in the Petition.

3. The Commission after hearing the parties directed the Petitioner to submit, on affidavit, the following additional information, with copy to the Respondents, by **4.3.2019**:

- (a) *Status of DIA report and approval of the RCE;*
- (b) *Details of additional capital expenditure along with the relevant regulations and sub clauses in Form-9A;*
- (c) *Revised Form 5 (b) showing break-up of the capital cost as per the format as on each COD;*
- (d) *Audited station balance sheets since 1st infusion of the fund;*
- (e) *Calculation of the effective tax rate duly certified by the Auditor;*
- (f) *Statement duly certified by the Auditor showing reconciliation of the undischarged liabilities as per balance sheet as on the COD of each unit and with the amount of liabilities depicted in form 9E and 9F;*
- (g) *Documentary evidences/ correspondences from the banks with respect to the reset of rate of interests; and*
- (h) *Auditor's certificate with respect to the financing charges claimed along with the documentary evidences.*



5. The Respondents shall file their replies on or before **18.3.2019** with advance copy to the Petitioner, who shall file its rejoinder, if any, by **25.3.2019**. Pleadings shall be completed by the parties within the due dates mentioned.

6. Matter shall be listed for hearing in due course for which separate notice shall be issued to the parties.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**

